

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 178/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 7.2.2017, executed between JBM Solar Energy Maharashtra Private Limited and Solar Energy Corporation of India Limited for seeking approval of Change in Law events due to enactment of the GST Laws.

Petitioner : JBM Solar Energy Maharashtra Private Limited

Respondents : Solar Energy Corporation of India Limited and Anr.

Date of Hearing : 29.8.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties Present : Ms. Poonam Verma, Advocate, JBM Solar
Ms. Aparajita Upadhyay, Advocate, JBM Solar
Shri B. D. Sharma, JBM Solar
Shri Shubham Arya, Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner, JBM Solar Energy Maharashtra Private Limited submitted that the present Petition has been filed seeking, *inter alia*, declaration that the imposition of the Integrated Goods and Services Tax, 2017 is Change in Law event under Article 12 of the PPA. Learned counsel requested the Commission to issue notice to the Respondents. Learned counsel further submitted that the present Petition is similar to the Petition No. 177/MP/2019 filed by the Petitioner and requested to list both the Petitions together.

2. Learned counsel for the Respondent, Solar Energy Corporation of India Limited, accepted the notice and requested for three weeks' time to file reply to the Petition.

3. After hearing the learned counsels for the parties, the Commission admitted that Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents, if not served already. The Respondents were directed to file their reply by 20.9.2019 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 5.10.2019. The Commission directed that due date of filing the replies and/or rejoinder should be strictly complied with.



5. The Petition shall be listed for hearing along with the Petition No. 177/MP/2019 in due course for which separate notice will be issued.

By order of the Commission

**sd/-
(T.D. Pant)
Deputy Chief (Law)**

